

**MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) and (b) The MCD has reported that no such house to house survey has been conducted and as such no statistics are available.

The Delhi Electric Supply Undertaking has, however, reported that surprise checkings of consumers installations in the area of supply of DESU, including Anand Parbat are carried out by the Undertaking with a view to detecting cases of use of excess power load and/or use of supply for a purpose other than sanctioned one from time to time, and that there are about 3000 such cases of misuse of supply and/or excess connected load in Anand Parbat area. It was also found by DESU on test checking in December 1983 that the system losses on L.V. in this area were abnormally high being as much as 22%.

**Fine on Indian Cricketers for Advertising on Clothing**

10191. SHRI CHINTAMANI JENA ;  
SHRI DHARAMBIR SINGH :  
Will the Minister of SPORTS be pleased to state :

(a) whether attention of Government has been invited to the news-item appearing in the Times of India dated 26 February, 1984 on fining the Indian cricketers for advertising;

(b) what exactly are the Indian laws and rules on advertising on clothing and the details thereof;

(c) were the West Indies fined;

(d) the reasons why fine was announced after the series; and

(e) reasons why there is no distinction whether a player played one match or all eleven matches ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) :** (a) Yes, Sir.

(b) The matter does not pertain to legislation but is contractual in nature involving the advertiser, the player and the concerned national sports federation.

(c) The visiting foreign players are not responsible for their conduct to the Board of Control for Cricket in India (BCCI) in the matter of advertisements;

(d) According to the BCCI the announcement of fine on Indian Cricketers was delayed by them firstly because the Board had to bring this to the notice of players, secondly the matter had to be referred to a special committee of the Board and thirdly imposition of fine during the tour could have created administrative problems for the Board.

(e) The BCCI has indicated that it enters into agreement with each player for the whole tour and this agreement does not guarantee that all players would play in all the matches.

**Allotment of Quarters to the Personal and Ministerial Staff of the Ministers**

10192. SHRI NIHAL SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the quota of houses fixed for the personal ministerial Staff of Central Ministers;

(b) whether quarters have been allotted to the staff of Ministers in each Ministry; and

(c) the number of applications pending for allotment of quarters on medical grounds and the action taken thereon ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :** Ad-hoc allotment or change of allotment of residential accommodation is made in the following category of cases on out-of-turn basis in this behalf :—